

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 273/96

Date of Order: 26-2-96

Between:

P.Amrutaiah

.. Applicant

and

- 1. The Senior Superintendent of Post Offices, Guntur Division, Guntur-7
- The Postmaster General, Vijayawada Region, Vijayawada-2.
- 3. The Secretary, Dept.of Posts, Union of India, Dak Bhavan, New Delhi-1.

Respondents.

For the Applicant :- Mr. T.V.V.S.Murthy, Advocate

For the Respondents: Mr. V.Rajeswar Rao, %x./Add.CGSC

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN)



1. The Senior Superintendent of Post Offices, Guntur Division, Guntur-7 2. The Postmaster General, Vijayawada Region, Vijayawada-2. 3. The Secretary, Dept.of.Posts, T. 1 ...
Union of India, Dak Bhavan,
New Delhi-1'. ... , 4. One copy to Mr.T.V.V.S.Murthy, Advocate CAT.Hyd. 5. One copy to Mr.V.Rajeshwar Rao, Addl.CGSC.CAT.Hyd. 7. One spare copy. - Station / このは乱 pvm grant in the second of the control o The state of the s solution of the second section of the second The state of the s The state of the state of the first espend ite. tite to the contract of the contract of the fact of the Roycosta.

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OA 273/96 (O.A.Sr. 534/96)

## Dt. of Decision : 26-02-96.

## ORDER

As per Hon'ble Shri H. Rajendra Prasad, Member(Admnii) 1
Heard learned counsel for both the parties.

In this case the applicant claims to have been submitted his representation to R-1 and R-2 and states that he has not received any reply.

- After taking into consideration the averments in the MA it is hereby directed that the Petitioner may submit a fresh representation within 10 days from today stating out all the facts of his claim. R-1 shall dispose of the said representation with 15 days of receipt in his applicant is given liberty to readjudicate the grievances in the same OA, in case he is eventually dis-satisfied with the decision that may be received from the respondents. At that stage the merits of the case, if necessary, shall be gone into.
- Thus the OA is disposed of at the admission stage itself. No costs.

(H. Rajendra Prasad) Member(Admn.)

<u>Dated: The 26th February 1996.</u> (Dictated in open court)

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## I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYLERABAD

THE HOW BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND --

THE HON'BLE MR. R. FANGARAJAN: M(A)

Dated: 26- 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.,

0.A.No. 273 96.

T.A.No.

(w.p.No.

Admitted and Interim directions issued

Allowed.

Disposed of with directions of the

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Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

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केन्द्रीय प्रकासिक व्यक्तिकाण Central Administrative ग्रेटिकक्षे केव्य (DESPATCH

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